

**State vs. Prakash @ Sagar**  
**FIR No. 445/19**  
**PS Bharat Nagar**  
**U/s. 392/397/411/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused Prakash @ Sagar U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
Ms. Swapna Sinha, Id. Counsel for applicant/accused  
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Part arguments have been heard through Webex Cisco whereupon in between the voice of the Id. Counsel was not audible. Further arguments were advanced through mobile phone of Sh. Vijender Singh, Naib Court on his mobile no. 9868620819 on speaker mode.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 12.09.2019. It is submitted that except one FIR No. 208/19 PS Narayana, no matter is pending against the accused/applicant who is a young boy of tender age and sole bread earner of his family. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-19 situation.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Record perused.

The accused is stated to be in J.C. for the last 7 months.

Charge-sheet has already been filed.

In view of the orders passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C).1/2020 in RE : Contagion of Covid-19 Virus in persons and that of Hon'ble High Court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 13.02.2020, the accused Prakash @ Sagar is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be also sent to the concerned Court and be given dasti to the Id. Counsel for applicant/accused.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Karan @ Ashu  
FIR No. 445/19  
PS Bharat Nagar  
U/s. 392/397/411/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused Karan @ Ashu U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
Ms. Swapna Sinha, Id. Counsel for applicant/accused  
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Part arguments have been heard through Webex Cisco whereupon in between the voice of the Id. Counsel was not audible. Further arguments were advanced through mobile phone of Sh. Vijender Singh, Naib Court on his mobile no. 9868620819 on speaker mode.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 12.09.2019. It is submitted that no other matter is pending against the accused/applicant who is a young boy of tender age and sole bread earner of his family. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-19 situation.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Record perused.

The accused is stated to be in J.C. for the last 7 months. Charge-sheet has already been filed.

In view of the orders passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C).1/2020 in RE : Contagion of Covid-19 Virus in persons and that of Hon'ble High Court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 13.02.2020, the accused Karan @ Ashu is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be also sent to the concerned Court and be given dasti to the Id. Counsel for applicant/accused.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Parth Jain**  
**FIR No. 169/17**  
**PS EOW**  
**U/s. 419/420/467/468/471/120B IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
Sh. Id. Counsel for applicant/accused.  
  
IO in person.

Reply to the bail application filed.

Heard. Record perused.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Sidharth Jain**  
**FIR No. 89/10**  
**PS Rani Bagh**  
**U/s. 420/467/468/471/120B/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused Sidharth Jain U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
Sh. R.D Rana, Id. Counsel for applicant/accused.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

It is submitted by Id. Counsel for applicant/accused that as he is not having facility of any smart phone, he would like to argue in person instead of the facility provided by way of Webex Cisco.

Arguments heard.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for the more than 8 months. However, he submits that he does not want to argue on the merits but is only seeking interim bail for two months on the medical ground, as detailed in his application that the accused is suffering from acute pain in the lower back and requires continuous physiotherapy which has not been provided to him for last more than one and half months, as per the report received from the Medical Officer Incharge of the concerned Jail. It is submitted that the accused/applicant can avail the same on his own expenses from the private hospitals which are operating even now. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-19 situation. He has relied upon the order of Hon'ble High Court passed in bail application no. 418/2020 dated 08.04.2020 in the matter titled as Prabhat Srivastava

Vs. SFIO.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Record perused.

The earlier bail application of the accused moved before the Id. Duty M.M. was disposed off as dismissed vide order dated 17.04.2020. The said application was also moved seeking the same ground. The only contention of Id. Counsel for accused/applicant in the present application is that the paragraph mentioned in the bail application detailing about the seriousness of the ailment suffered by the accused/applicant was not taken into consideration.

The accused is stated to be in J.C. for the last 8 months. Charge-sheet has already been filed.

As per report dated 22.04.2020 received from Deputy Superintendent, Central Jail NO. 1, Tihar, the accused/applicant was provided wheel chair, lumber belt etc. and that on 14.04.2020, on being reviewed by the Jail Visiting Ortho Specialist, the disease of the accused/applicant was found to be in progressive stage.

In view of the orders passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C).1/2020 in RE : Contagion of Covid-19 Virus in persons and that of Hon'ble High Court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 13.02.2020, the accused Sidharth Jain is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 2,00,000/- to the satisfaction of concerned Jail Superintendent.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be also sent to the concerned Court

and be given dasti to the Id. Counsel for applicant/accused.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020



**State vs. Sidharth Jain**  
**FIR No. 169/17**  
**PS EOW**  
**U/s. 420/467/468/471/120B IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused Sidharth Jain U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
Sh. R.D Rana, Id. Counsel for applicant/accused.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

It is submitted by Id. Counsel for applicant/accused that as he is not having facility of any smart phone, he would like to argue in person instead of the facility provided by way of Webex Cisco.

Arguments heard.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for the more than 8 months. However, he submits that he does not want to argue on the merits but is only seeking interim bail for two months on the medical ground, as detailed in his application that the accused is suffering from acute pain in the lower back and requires continuous physiotherapy which has not been provided to him for last more than one and half months, as per the report received from the Medical Officer Incharge of the concerned Jail. It is submitted that the accused/applicant can avail the same on his own expenses from the private hospitals which are operating even now. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-19 situation. He has relied upon the order of Hon'ble High Court passed in bail application no. 418/2020 dated 08.04.2020 in the matter titled as Prabhat Srivastava

Vs. SFIO.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Record perused.

The earlier bail application of the accused moved before the Id. Duty M.M. was disposed off as dismissed vide order dated 17.04.2020. The said application was also moved seeking the same ground. The only contention of Id. Counsel for accused/applicant in the present application is that the paragraph mentioned in the bail application detailing about the seriousness of the ailment suffered by the accused/applicant was not taken into consideration.

The accused is stated to be in J.C. for the last 8 months. Charge-sheet has already been filed.

As per report dated 22.04.2020 received from Deputy Superintendent, Central Jail NO. 1, Tihar, the accused/applicant was provided wheel chair, lumber belt etc. and that on 14.04.2020, on being reviewed by the Jail Visiting Ortho Specialist, the disease of the accused/applicant was found to be in progressive stage.

In view of the orders passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C).1/2020 in RE : Contagion of Covid-19 Virus in persons and that of Hon'ble High Court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 13.02.2020, the accused Sidharth Jain is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 2,00,000/- to the satisfaction of concerned Jail Superintendent.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be also sent to the concerned Court

and be given dasti to the Id. Counsel for applicant/accused.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Johney @ Raju**  
**FIR No. 174/19**  
**PS Aman Vihar**  
**U/s. 328/379/511/177/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused Johney @ Raju U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
Sh. Pranay Abhishek, Id. Counsel for applicant/accused.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

It is submitted by Id. Counsel for applicant/accused that as he is not having facility of any smart phone, he would like to argue in person instead of the facility provided by way of Webex Cisco.

Arguments heard. It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for the last more than one years. Further, that he is of 52 years of age suffering from various ailments and is the sole bread earner of his family. It is submitted that the accused/applicant is well settled in the society and there are no chances of him absconding. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-19 situation.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Record perused.

The accused is stated to be in J.C. for the last more than

one year. Charge-sheet has already been filed.

In view of the orders passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C).1/2020 in RE : Contagion of Covid-19 Virus in persons and that of Hon'ble High Court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 13.02.2020, the accused Johney @ Raju is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be also sent to the concerned Court and be given dasti to the Id. Counsel for applicant/accused.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Sourav @ Gullan  
FIR No. 80/2020  
PS Mangol Puri  
U/s. 307/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused Sourav @ Gullan U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
Sh. Rishipal, Id. Counsel for applicant/accused.

Reply to the bail application is already on record. Copy be supplied.

It is submitted by Id. Counsel for applicant/accused that as he is not having facility of any smart phone, he would like to argue in person instead of the facility provided by way of Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the medical documents of the sister of the accused are not found due to the lockdown and submits that he would like to argue the application forthwith without seeking opportunity for filing the same.

Arguments on the application heard.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 09.02.2020. It is submitted that on 20.02.2020, on the death of his elder brother, the accused/applicant was enlarged on interim bail for a period of 15 days and he did not misuse the liberty of the same and surrendered after the expiry of interim bail period. It is submitted that due to lockdown, the younger sister of the accused/applicant who was in a private job has come to the stage of starvation as there is no source of income, as on date. It is submitted that the accused was running a mobile shop and he is only bread earner of family. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-

19 situation.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Record perused.

The earlier bail application of the accused seeking interim bail was for a specific reason i.e. to perform last rites/rituals after the death of his elder brother. The only reasons cited in the present application seeking interim bail is that there is no one to look after the sister of the accused/applicant who is all alone and that the stock of the food items has run out.

The allegations against the accused/applicant are nonetheless serious in nature who as per the records, alongwith his accomplices gave knife blows to the complainant/victim and was on run since the day of the incident and was arrested almost after three weeks. The contentions of the Id. Counsel for the applicant/accused that there is no one to look after his sister does not help in any manner as sufficient steps have been taken by the government to help such people in the present circumstances. Even otherwise, the accused/applicant who was stated to be running a mobile shop can be of no help to his sister, keeping in view the current lockdown situation where such shops are not allowed to be run. In fact, in the opinion of the court, he shall be an added burden.

The arguments advanced by Id. Counsel are not so convincing so as to allow the present application, keeping in view the seriousness of the allegations and the charges against the accused.

In view of the above, I am not inclined to allow the present application and same is disposed off as dismissed. Accordingly, application is dismissed. Dasti.

(Bhupinder Singh)

Duty Judge  
NW/Rohini/Delhi  
22.04.2020



**State vs. Bhagwan Dass  
FIR No. 80/19  
PS South Rohini  
U/s. 306 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail received through Jail  
Superintendent.**

Present : Ld. Addl. PP for the State.  
Sh. Ashish Dahiya, Id. LAC for applicant/accused.

Issue notice to the concerned SHO/IO to file reply for  
23.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9953321121 Naib Court Sh. Baldev  
Singh. There is no need of the IO/SHO/Jail Superintendent to appear in  
person unless he is specifically called for.

At request, let process and copy of this order be given dasti  
as well through Id. Counsel for applicant.

Bail application be put up on 23.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Anish @Anda**  
**FIR No. 010/19**  
**PS Mangol Puri**  
**U/s. 392/397/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received through Jail Superintendent.**

Present : Ld. Addl. PP for the State.  
Sh. Ashish Dahiya, Id. LAC for applicant/accused.

Issue notice to the concerned SHO/IO to file reply for 23.04.2020.

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9953321121 Naib Court Sh. Baldev Singh. There is no need of the IO/SHO/Jail Superintendent to appear in person unless he is specifically called for.

At request, let process and copy of this order be given dasti as well through Id. Counsel for applicant.

Bail application be put up on 23.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Madhuvender Singh & Ors.**  
**FIR no. 258/16**  
**PS Maurya Enclave**  
**U/s. 419/420/34/120B IPC**

**15<sup>th</sup> April, 2020**

**This is an application filed on behalf of applicant/accused Madhuvender Singh U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
Sh. Arvind Kumar and Sh. Abhay Kumar Mishra, Id.  
Counsels for applicant/accused.

Reply filed. Copy be supplied.

Heard. Record perused.

At the outset, Id. Counsel for applicant/accused submits that the present application be treated as one seeking interim bail in view of directions of Hon'ble Supreme Court of India in view of present situation of COVID-19. It is submitted that accused has been released on bail in every other matter for which he has been accused/applicant. Copies of certain bail orders have also been annexed with bail application. It is submitted that accused/applicant is at present lodged at Bhondsi Jail, Haryana for the reasons he is unaware of. Further, Id. Counsel for applicant/accused submits that accused/applicant has been released on bail in matter that is pending against accused in the State of Haryana. It is submitted that there is no apprehension of accused/applicant being fleeing away from the arms of justice as he has been given bail in other cases as well. It is submitted that maximum punishment of the offence which has been charge-sheeted as involving 7 years. Further, accused/applicant is a sole bread earner of his family and is having old aged parents to look after. It is prayed that the accused/applicant be released on bail.

Per Contra, Id. Addl. PP assisted by IO has vehemently opposed the same stating that allegations against the accused/applicant are of serious in nature and prays that the application be dismissed.

Considered.

In view of the orders passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C).1/2020 in RE : Contagion of Covid-19 Virus in persons and that of Hon'ble High Court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 13.02.2020, the accused Madhuvender is admitted to interim bail for a period of 45 days from the date of his release, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. Further, steps for his release be taken in not more than 7 days from today, failing which period of 45 days shall begun at run. In no circumstances, the period of interim bail shall extend later than 06.06.2020, for any reason whatsoever.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above. It is further clarified that the present application has been allowed only on the submissions of Id. Counsel for applicant/accused made at Bar that as on date, accused/applicant has been granted bail in other matters including one which is pending before the Courts of Haryana.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent through Id. Counsel for applicant/accused, in an sealed envelope. One copy be also sent to the concerned Court for information and necessary action.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
15.04.2020

**State vs. Ganeshi**  
**FIR no. 36/2020**  
**PS Mangol Puri**  
**U/s.20(b)(ii) (B)/29 NDPS Act**

**15<sup>th</sup> April, 2020**

**This is an application filed on behalf of applicant/accused Ganeshi  
U/s. 167 (2) Cr. P.C. for grant of regular bail.**

Present : Ld. Addl. PP for the State.  
Sh. C.M. Sangwan, Id. Counsel for applicant/accused.

Reply to the bail application has been received from the IO on Whatsapp by the Naib Court Sh. Vijender Singh on his mobile phone number 9868620819. Copy of the same has been printed and annexed with the application. Copy of the same has also been received by Id. Counsel for applicant/accused on his mobile phone.

The said reply does not contain the information regarding filing of the charge-sheet.

The reply has been called from the IO on Whatsapp of the Naib Court. It has been submitted that no charge-sheet has been filed till date as FSL report is still awaited.

Arguments on the bail application heard.

Ld. Counsel for applicant/accused submits that even co-accused has been admitted on bail by the Hon'ble Delhi High Court vide its order dated 28.02.2020, copy of which has been annexed alongwith the bail application.

Further, benefit of non filing of charge-sheet by the IO should be given to the applicant/accused by virtue of provisions of Section 167 (2) Cr. P.C. It is prayed that the application be allowed.

Per Contra, Id. Addl. PP assisted by IO has vehemently opposed the same stating that allegations against the accused/applicant

are of serious in nature and prays that the application be dismissed.

Considered.

The reasons for non filing of charge-sheet by the IO has been mentioned to be non availability of FSL report and not because of COVID-19 situation for the time being.

In view of the facts and circumstances, in particular that the charge-sheet has not been filed till date as per information received from the IO in Whatsapp of the Naib Court, Sh. Vijender Singh, the application is allowed. The accused/applicant is admitted to bail on his furnishing Personal Bond in a sum of Rs. 50,000/-.

Let Personal Bond and Surety Bond in a sum of Rs. 50,000/- be filed before the concerned Court as and when the accused is summoned for trial.

Application stands disposed off accordingly. Dasti.

Copy of this order be sent to Jail Superintendent for his information. Copy of this order be also sent to the concerned Court for perusal and record.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
15.04.2020

**State vs. Vikrant Shokeen & Ors.  
FIR no. 518/2016  
PS Subhash Place  
U/s. 364A/365/386/482/120B IPC**

**15<sup>th</sup> April, 2020**

**This is an application filed on behalf of applicant/accused Vikrant Shokeen U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
None for accused.

Let report be called from the IO/SHO for **16.04.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
15.04.2020

**State vs. Sourav @ Gullan  
FIR no. 80/20  
PS Mangol Puri  
U/s. 307/34 IPC**

**15<sup>th</sup> April, 2020**

**This is an application filed on behalf of applicant/accused Sourav @ Gullan U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.  
Sh. Rishi Pal, Id. Counsel for applicant/accused.

Heard. Record perused.

Let report be called from the IO/SHO for **16.04.2020**.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
15.04.2020



**State vs. Govind  
FIR no. 20/20  
PS Raj Park  
U/s. 384/387/120 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant Govind S/o. Satbeer for correction of his name in the interim bail order dated 13.04.2020 passed by Ms. Rajni Ranga, Id. M.M.**

Present : Ld. Addl. PP for the State.  
Sh. Vivek Shokeen, Id. Counsel for applicant/accused.

Heard. Record perused.

It is submitted by the Id. Counsel for the applicant that the name of the applicant/accused has inadvertently been mentioned as Prince whereas the correct name of the applicant/accused is Govind son of Satbeer.

In view of the submissions made and in view of details given in the interim bail order dated 13.04.2020, the correct name of the accused/applicant is Govind son of Satbeer. The said typographical error is hereby rectified accordingly. The application stands disposed off accordingly. Dasti.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

In view of the orders passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C).1/2020 in RE : Contagion of Covid-19 Virus in persons and that of Hon'ble High Court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 13.02.2020, the accused Ramesh @ Mukesh is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

It is submitted by Id. Counsel for accused/applicant that he has been falsely implicated in the present case. It is submitted that

Per Contra, Id. Addl. PP assisted by IO as well as Id. Counsel for complainant has vehemently opposed the same stating that the allegations against the accused are serious in nature and prays that the bail application of the accused/applicant be dismissed.

Considered.

Keeping in view the facts and circumstances of the case, in particular, that the victim has no objection, the application is allowed. The accused/applicant is admitted to bail on his furnishing P/B in a sum of Rs. 25,000/- with one surety of like amount.

Application stands disposed off accordingly. Dasti.

**State vs. Naresh Kumar Mittal**  
**FIR No. 373/18**  
**PS North Rohini**  
**U/s. 420/467/468/471/120B IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for 23.04.2020.

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9953321121 Naib Court Sh. Baldev Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Copy of this order be sent to the Id. Counsel for the applicant through Whatsapp/e-mail.

Bail application be put up on 23.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Naveen @ Tony**  
**FIR No. 551/18**  
**PS Sultan Puri**  
**U/s. 302/201 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
24.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9910077648 Naib Court ASI Ajeet  
Pal. There is no need of the IO/SHO to appear in person unless he is  
specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 24.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Pawan  
FIR No. 428/19  
PS Bharat Nagar  
U/s. 307/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
24.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9910077648 Naib Court ASI Ajeet  
Pal. There is no need of the IO/SHO to appear in person unless he is  
specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 24.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Ranjeet Prasad Gupta**  
**FIR No. 159/16**  
**PS South Rohini**  
**U/s. 302/324 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
24.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9910077648 Naib Court ASI Ajeet  
Pal. There is no need of the IO/SHO to appear in person unless he is  
specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 24.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Ajay @ Chamma  
FIR No. 262/19  
PS Bharat Nagar  
U/s.302/307/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
24.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9910077648 Naib Court ASI Ajeet  
Pal. There is no need of the IO/SHO to appear in person unless he is  
specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 24.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020



**State vs. Shivam  
FIR No. 0092/2020  
PS Vijay Vihar  
U/s. 392/394/397/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
24.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9910077648 Naib Court ASI Ajeet  
Pal. There is no need of the IO/SHO to appear in person unless he is  
specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 24.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Ajay @ Govind  
FIR No. 033/2020  
PS Budh Vihar  
U/s. 379/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
24.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9910077648 Naib Court ASI Ajeet  
Pal. There is no need of the IO/SHO to appear in person unless he is  
specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 24.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Rahul  
FIR No. 0092/2020  
PS Vijay Vihar  
U/s. 392/394/397/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
23.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9953321121, Naib Court HC Baldev  
Singh. There is no need of the IO/SHO to appear in person unless he  
is specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 23.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Sourav  
FIR No. 0195/2020  
PS Mangol Puri  
U/s. 376 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
23.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9953321121, Naib Court HC Baldev  
Singh. There is no need of the IO/SHO to appear in person unless he  
is specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 23.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Sandeep @ Sonu**  
**FIR No. 452/17**  
**PS Kanjhawala**  
**U/s. 302/307/201/120-B/34 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
23.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9953321121, Naib Court HC Baldev  
Singh. There is no need of the IO/SHO to appear in person unless he  
is specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 23.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Hemchand  
FIR No. 136/17  
PS Mangol Puri  
U/s. 307 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
23.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9953321121, Naib Court HC Baldev  
Singh. There is no need of the IO/SHO to appear in person unless he  
is specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 23.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Vijay  
FIR No. 779/18  
PS Sultan Puri  
U/s. 392/394 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
23.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9953321121, Naib Court HC Baldev  
Singh. There is no need of the IO/SHO to appear in person unless he  
is specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 23.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020

**State vs. Rakesh @ Jati**  
**FIR No. 452/17**  
**PS Raj Park**  
**U/s. 302/307/323/34/147/148/149 IPC & 25/27 Arms Act**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for 23.04.2020.

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9953321121, Naib Court HC Baldev Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Copy of this order be sent to the Id. Counsel for the applicant through Whatsapp/e-mail.

Bail application be put up on 23.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020



**State vs. Amit  
FIR No. 479/19  
PS Keshav Puram  
U/s. 409/411 IPC**

**22<sup>nd</sup> April, 2020**

**This is an application filed on behalf of applicant/accused U/s. 439  
Cr. P.C. for grant of interim bail by way of e-filing.**

Present : Ld. Addl. PP for the State.

Heard. Record perused.

Issue notice to the concerned SHO/IO to file reply for  
24.04.2020.

Soft copy of the application and this order be sent through  
Whatsapp to IO/SHO concerned and they are at liberty to file their report  
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta  
Manocha, AO (J) or on contact no. 9910077648 Naib Court ASI Ajeet  
Pal. There is no need of the IO/SHO to appear in person unless he is  
specifically called for.

Copy of this order be sent to the Id. Counsel for the  
applicant through Whatsapp/e-mail.

Bail application be put up on 24.04.2020.

(Bhupinder Singh)  
Duty Judge  
NW/Rohini/Delhi  
22.04.2020